

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.881/2002

(From the judgement and order dated 24/07/2001 in CWP 4361/98  
of The HIGH COURT OF DELHI AT N. DELHI)

UNION OF INDIA &amp; ORS.

Petitioner (s)

VERSUS

DEEPAK BHARDWAJ &amp; ORS.

Respondent (s)

(With prayer for interim relief)

With

SLP(C)No.2681/2002, SLP(C)No.2682/2002, SLP(C)No.2683/2002, SLP(C)No.2684/2002,  
SLP(C)No.2685/2002, SLP(C)No.2686/2002, SLP(C)No.2687/2002, SLP(C)No.2688/2002,  
SLP(C)No.2689/2002, SLP(C)No.2690/2002, SLP(C)No.2691/2002, SLP(C)No.2692/2002,  
SLP(C)No.2693/2002, SLP(C)No.2694/2002, SLP(C)No.2695/2002, SLP(C)No.2696/2002,  
SLP(C)No.2697/2002, SLP(C)No.2704/2002, SLP(C)No.2705/2002, SLP(C)No.2706/2002,  
SLP(C)No.2707/2002, SLP(C)No.2709/2002, SLP(C)No.2710/2002

(with prayer for interim relief)

Date : 02/12/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE B.P. SINGHFor Petitioner (s) Mr. Soli J. Sorabji, AG.  
Mr. D.N. Goburdhan, Adv.  
Ms. Pinky Anand, Adv.  
Ms. Geeta Luthra, Adv.  
Mr. Atin Rustagi, Adv.For Respondent (s) Mr. Ravinder Sethi, Sr. Adv.  
Mr. V. Shekhar, Adv.  
Mr. Anuj Narain, Adv.Mr. Sanat Kumar, Addv.  
Mr. S. R. Bhat, Adv.  
Mr. Naveen R. Rath, Adv.  
Mrs. Lalit Mohini Bhat, Adv.  
Ms. Hetu Arora, Adv.

Mr. Rajesh Mittra, Adv.

Mr. Jitendra Mohan Sharma, Adv.  
Mr. Ravinder Kumar, Adv.  
Mr. Sandeep Singh, Adv.  
Mr. Akhilesh Benjal, Adv.

Mr. R.C. Kohli, Adv.

Ms. Binu Tamta, Adv.

M/s. Saharya & Co.

Mr. K.K. Mohan, Adv.

Mr. Atul Kumar, Adv.

Ms. Geetanjali Mohan, Adv.

Ms. Vibha Datta Makhija, Adv.

Ms. Malini Sud, Adv.

Mr. Prateek Kumar, Adv.

Mr. Umesh Kumar Khaitan, Adv.

Mr. Suresh Chandra Tripathy, Adv.

UPON hearing counsel the Court made the following

O R D E R

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Leave granted.

Status quo as of today shall be maintained.

Hearing expedited.

Printing dispensed with. The appeals shall be heard on the SLP paper books. Parties may file additional documents, if any, within 10 weeks. Original Record need not be called for.

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(Pawan Kumar)  
Court Master

(Shelly Sen Gupta)  
Court Master